

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

BEFORE THE REGISTRAR M K HANJURA

Petition(s) for Special Leave to Appeal (C) No(s). 29141/2013

THE REGIONAL PROVIDENT FUNDS COMMR.& ANR Petitioner(s)

VERSUS

M/S. PREETI NURSING HOME & ORS. Respondent(s)

(with interim relief and office report)

Date : 13/01/2015 This petition was called on for hearing today.

For Petitioner(s)

Mr. Anup Kumar, Adv.
Ms. Rashmi Malhotra, Adv.

For Respondent(s)

Mr. Vinay Garg, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Fresh steps for the service of notice to the unserved respondent nos. 2 and 3 shall be taken by the learned counsel for the petitioners within a period of three weeks. Dasti, in addition, is permitted to be served through the Trial Court the particulars of which shall be furnished by the learned counsel for the petitioners within the same period.

List again on 20.03.2015.

(M K HANJURA)
Registrar

PS